

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

CRIMINAL APPLICATION [BA] NO. 154/2020.

Amitkumar Hukumchand

-VERSUS-

The State of Maharashtra

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders

Shri R.M. Daga, Advocate for the Applicant.
Shri Rao, A.P.P. for the Non-applicant.

CORAM : VINAY JOSHI, J.

DATE : APRIL 20, 2020.

Heard both sides to some extent.

2. The applicant is seeking bail on the premise that one of the co-accused is already released on bail by the Hon'ble Supreme Court.

3. Admittedly charge sheet is filed in the proceedings. The present case is under N.D.P.S. Act, where a huge quantity of Ganja was seized. This Court has already once shown disinclination to grant bail, and the said application was withdrawn.

4. In the circumstances, unless the

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prosecution files reply pointing out incriminating material against the applicant, it is not possible to deal with the present application. Hence, list the matter for further consideration on **27.04.2020**. Respondent is directed to file reply in the meanwhile, failing which the matter will be heard since charge sheet is already on record.

JUDGE

Rgd.